

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 18
TO BE ANSWERED ON 17.07.2017**

BONDED LABOUR

18. PROF. RICHARD HAY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the salient features of the Bonded Labour Rehabilitation Scheme along with its present status;**
- (b) the details of the funds sanctioned, allocated and utilised under this Scheme during the last three years and the current year;**
- (c) the number of bonded labour rescued under the Scheme during the last three years and the current year; and**
- (d) whether the achievement regarding rescued bonded labour is upto the fixed target, if not, the reasons therefor and the action taken by the Government in this regard?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): The salient features of the 'Central Sector Scheme for Rehabilitation of Bonded Labourer, 2016' are as under:

- (1) Financial assistance is provided for rehabilitation of a rescued bonded labourer at the rate of rupees one lakh for adult male beneficiary, Rs. 2 lakh for special category beneficiaries such as children including orphans or those rescued from organized & forced begging rings or other forms of forced child labour, and women and Rs. 3 lakh in cases of bonded or forced labour involving extreme cases of deprivation or marginalization such as trans-genders, or women or children rescued from ostensible sexual exploitation such as brothels, massage parlours, placement agencies etc., or trafficking, or in cases of differently abled persons, or in situations where the District Magistrate deems fit.**

Contd..2/-

- (2) The amount for rehabilitation is 100% funded by the Central Government on a reimbursement basis.**
- (3) The Scheme also provides for financial assistance of Rs. 4.50 lakh per district to the States for conducting survey of bonded labourers, Rs. 1.00 Lakh for evaluatory studies and Rs. 10 Lakhs per State per annum for awareness generation. Central Government will give 50% of the amount required for conducting Survey, Awareness Generation and Evaluatory Studies in advance. A State may conduct survey once in every three years per sensitive district. A State may conduct five Evaluatory Studies per year.**
- (4) The release of rehabilitation assistance has been linked with conviction of the accused. However, Immediate assistance upto Rs. 20,000/- may be provided to the rescued bonded labour by the District Administration irrespective of the status of conviction proceedings.**
- (5) The Scheme provides for creation of a Bonded Labour Rehabilitation Fund at District level by each State with a permanent corpus of at least Rs. 10 lakh at the disposal of the District Magistrate for extending immediate help to the released bonded labourers.**
- (6) The benefits prescribed above shall be, in addition to, other cash or non-cash benefits which a beneficiary under this scheme is entitled to, by or under any other scheme or law applicable for the time being in force. Further, the above benefits are in addition to other land and housing elements etc. as mentioned below:-**
 - Allotment of house-site and agricultural land.**
 - Land development.**
 - Provision of low cost dwelling units.**
 - Animal husbandry, dairy, poultry, piggery etc.**
 - Wage employment, enforcement of minimum wages etc.**
 - Collection and processing of minor forest products.**
 - Supply of essential commodities under targeted public distribution system.**
 - Education for children.**

(b) & (c): Under the Centrally Sponsored Plan Scheme for Rehabilitation of Bonded Labour which was in operation since May, 1978, the State-wise details of Central share released towards Rehabilitation of Bonded Labour and number of bonded labour released and rehabilitated during the last three years and the current year is as under:

Year	State	Number of bonded labour released and rehabilitated	Amount (Rs. in lakh)
2014-15	Chhattisgarh	853	85.30
2015-16	Uttar Pradesh	2216	221.60
2016-17	Bihar	1792	179.20
	Jharkhand	118	11.80
	Odisha	258	25.80
	Uttar Pradesh	258	25.80
	Karnataka	181	18.1
2017-18	--	--	--

In addition, during 2014-15, an amount of Rs. 10.00 Lakhs had been released to the State Government of Gujarat for conducting Awareness generation activities.

(d): No target has been fixed in this regard.
